ITEM No.24 Court No. 4 SECTION IX
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No.1179-1183/1999
(From the judgement and order dated 18/12/1998 in WP 4132/97 and CA5107/97INWP4132/97and CA6884/98INWP4132/97,WP4134/97,WP498/98 of the High Court of Judicature at Bombay

Raj Shikshan Prasarak Mandal Petitioner(s)

VERSUS

STATE OF MAHARASHTRA & ORS Respondent (s)

(With prayer for interim relief)

Date : 15/12/2000 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE G.B. PATTANAIK
HON'BLE MR. JUSTICE U.C. BANERJEE

For Petitioner (s)
Mr. Shivaji M. Jadhav,Adv.

For Respondent (s) Mr.B.N.Deshmukh,Sr.Adv.
Mr. Sushil Karanjkar,Adv.
Mr. Vishwajit Singh,Adv.

Mr. H.W.Dhabe,Sr.Adv.
Mr. S.S.Shinde,Adv.
Mr. S.V. Deshpande,Adv.

Ms. Asha Gopalan Nair,Adv.

UPON hearing counsel the Court made the following
O R D E R

.....L.....I.....T.....T.....T.....T.....J.
.SP2
In view of the letter circulated, adjourned for 4 weeks.

.SP1

(Y.P.Dhamija) (Suneet Bala Sharma)@@
AAAA